

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE  
TRIBUNAL, MUMBAI  
REGIONAL BENCH  
COURT No.**

**Service Tax Appeal No. 87470 of 2015**

(Arising out of Order-in-Appeal No. PUN-EXCUS-001-APP-0065-15-16 dated 08.09.2015 passed by Commissioner of Central Excise (appeals), Pune-I)

**M/s. Prompt Industrial Services Pvt. Ltd.**                      **Appellant**  
A-15, 3<sup>rd</sup> floor, Ganesh Heights,  
Survey No.14, Dapodi, Pune 411 018

Vs.

**Commissioner of Central Excise, Pune-II**                      **Respondent**  
41A, ICE House, Sassoon Road,  
Opp. Wadia College, Pune 411 001.

Appearance:

Shri Mayur Shroff, Advocate, for the Appellant  
Shri Dharmender Singh, Authorised Representative for the Respondent

**CORAM:**

**HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)**  
**HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)**

FINAL ORDER NO. **A/85097/2020**

Date of Hearing: 28.01.2020

Date of Decision: 28.01.2020

PER: SANJIV SRIVASTAVA

When the matter was called for hearing, the letter dated 10.01.2020 addressed by the appellant to the Registry was placed before the Bench. The appellant has stated that it had availed the benefit of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and had also received SVLDRS-4 in the said matter. Since the issue has already been settled under the Legacy Dispute Resolution Scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated & pronounced in the open court)

**(Sanjiv Srivastava)**  
**Member (Technical)**

**(Ajay Sharma)**  
**Member (Judicial)**